

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**CP No.32/2018 in OA No.06/2014**

**This the 18<sup>th</sup> day of December, 2018**

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member  
Hon'ble Shri M.C.Verma, Judicial Member**

1. Shri Uddayan, Son of Shri Laxmanbhai Agrawal,
2. Shri Dashrath, Son of Shri Revabhai Shah,
3. Smt.Bhartiben, W/o. Gopalkumar Rana,
4. Shri Yogesh, Son of Shri Ishwarbhai Parmar,
5. Shri Pavan, Son of Shri Dilipbhai Brahmbhatt,
6. Shri Girish, Son of Shri Aljibhai Chauhan,
7. Shri Shiva, Son of Shri Narman Pradhan,
8. Shri Baldev, Son of Shri Amrabhai Meraiya

All are working as Peon, Farash & Chowkidar,  
C/o. I-308, Shrinand Nagar – Part IV,  
Jain Derasar, Sonal Cinema Road, Ahmedabad – 380 051.

All Applicants are working under  
The Dy. Director General  
Govt. of India, Ministry of Statistics & Programme  
Implementation, National Sample Survey Office  
Data Processing Centre, 7<sup>th</sup> Floor  
Lilamani Corporate Heights  
Opp. BRTS Bus Stop, Vadaj  
Ahmedabad 380 014. .... Applicant  
(By Advocate : Shri A.L.Sharma)

**Versus**

1. Shri Pravin Srivastava  
The Secretary,  
Ministry of Statistics & Programme Implementation, Sardar  
Patel Bhavan, Sansad Marg,  
New Delhi – 110 001.
  
2. Shri Ajay Narayan Jha  
The Secretary, Ministry of Finance, Department of  
Expenditure, North Block,  
Loknayak Bhavan, New Delhi – 110 001.
  
3. Shri Debi Prasad Mondal  
The Director General/Chief Executive Officer,  
Ministry of Statistics & Programme Implementation,  
National Sample Survey Office  
D-Block, 1<sup>st</sup> Floor, Sankhiyiki Bhawan, GPOA  
Building at CBD Shahdara, Near Karkardooma Court  
Delhi – 110 032.
  
4. Shri T.C. Patra  
The Dy. Director General,  
Government of India,  
Ministry of Statistics & Programme Implementation, National  
Sample Survey Office, Data Processing Centre, 7<sup>th</sup> Floor,  
Corporate Heights  
Opp. BRTS Bus Stop Vadaj,  
Ahmedabad 380 014. ....Respondents

**O R D E R – ORAL**

**Per : Hon'ble Shri M.C.Verma, Member (J)**

Instant CP has been preferred alleging violation of Common Order dated 18.7.2014 passed in OA Nos.447/2013, 01/2014, 06/2014 & 09/2014. The Order passed was to consider the case of the applicants of aforesaid OAs for regularisation and not to terminate their services till such consideration. Previously, alleging violation of said Order, Contempt Petition bearing No.13/2015 was preferred and by passing a detailed/comprehensive order, said CP was dismissed. Instant CP based upon the same set of facts and has been preferred by applicant of OA Nos.06/2014, nothing new has been brought in the pleadings. When already Contempt Petition, on same set of facts has been dismissed and that order had attained finality, we find that it is not a fit case for issuance of notice and hence, CP is dismissed.

**(M.C.Verma)**  
**Member (J)**

**( Archana Nigam)**  
**Member (A)**

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